

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89243 of 2018

(Arising out of Order-in-Appeal No. MKK/26/Appeals-II/2018 dated 20.07.2018 passed by the Commissioner(Appeals) of Central Excise & Service Tax, Raigarh)

M/s Lazard India Pvt Ltd.

.....Appellant

4 North Avenue 41- A 4th floor Maker
Maxity Bandra Kurla Complex
Bandra East
Mumbai, Maharashtra-400051

VERSUS

C.C.G.ST., Mumbai East

.....Respondent

Null 9th Floor, Lotus, Parel,
Lotus Infocentre, Near Parel Station,
Parel East, Mumbai
Maharashtra-400012

APPEARANCE:

Mr. Darshan Ranawat, Chartered Accountant for the Appellant
Mr. Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86739 / 2021

Date of Hearing: 03.09.2021

Date of Decision: 03.09.2021

PER: AJAY SHARMA

Mr. Ranawat, Learned Chartered Accountant appearing for the Appellant submits that the Appellants had approached the appropriate authority under Sabka Vishwas(Legacy Dispute Resolution) Scheme, 2019 and a discharge certificate i.e. SVLDRS Form-4 has also been issued by the concerned authority on

27/02/2020 for full and final settlement of the tax dues and therefore Mr. Ranawat prayed for withdrawal of Appeal. Mr. Shinde, Learned Authorised Representative appearing for Revenue confirmed that the discharge certificate has been issued to the Appellant.

2. In view of the statements and submissions made hereinabove, the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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